IN THE NATIONAL COMPANY LAW TRIBUNAL SINGLE BENCH NEW DELHI

CP No. 480/2016

SECTION: UNDER SECTIONS	391	&	394 C)F	THE	COMPANIES	ACT,	2013
-------------------------	-----	---	-------	----	-----	-----------	------	------

IN THE MATTER OF:

Capital Electrotech Ltd. & Ors.

...... ..Petitioner

V/s

.....Respondent

Order delivered on 23.08.2017

Coram:

R.VARADHARAJAN Hon'ble Member (Judicial)

For the Petitioner

: Ms. Parul Jain, Company Representative

For the Respondent

Ms.Chetana Kandpal, Company Prosecutor for OL, Delhi

Mr. Manish Raj, Company Prosecutor for

ROC/RD(NR), Delhi

ORDER

On behalf of Petitioner an adjournment is sought for by the Ld. Representative of the Company on the ground that the Counsel is unavailable due to emergencies. Ld. Representatives of RD and OL are present. It is represented by Ld. Representative of OL that an application seeking for modification in CA No. 11/C-III/ND/17 has been filed by the Petitioner seeking for extension of time as specified in the Scheme. Since similar CA's are pending before the Hon'ble Principal Bench in a matter which is posted for hearing on 7.9.2017, let this file also be placed before the Hon'ble. Principal Bench on the said date for consideration.

Post the matter on 7.9.2017.

(R.VARADHARAJAN)
MEMBER (JUDICIAL)

U.D.Mehta 23.8.2017